

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.113
C.P.(IB)/301(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Mani Alloys (India) Private Limited
V/s

.....Applicant

Suryamani Glassed Steel Equipment Private Limited

.....Respondent

Order delivered on 16/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Ms. Prutha Bhavsar, Advocate for
: Ms. Natasha Shah, Advocate
For the Respondent : None

ORDER

A service report has been filed by the applicant, which reflects that notice was dispatched along with the paper book and some other documents on 10.02.2024, and as per the tracking report downloaded on 12.02.2024, it reflects that notice was not delivered till that date. However, in the affidavit, it is recorded that it has been delivered / served. Further, the notice was sent through email to the respondent's official email address on 05.02.2024, showing "*undelivered with the endorsement that your message was not delivered*".

Learned Proxy Counsel for the applicant requested time in the matter to file a better service report with the latest tracking report of the postal authority, which is allowed. Let the same be filed, within seven days.

Re-list the matter on 12.03.2024 for consideration and for further proceedings on.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)